

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 210/TT/2016**

- Subject:** Determination of transmission tariff for **Asset-I:** 2 nos. 400 kV line bays alongwith 1x63 MVAR (Fixed) Line Reactor at Chaibasa Sub-station, **Asset-II:** 1x63 MVAR (Fixed) Line Reactor at Chaibasa Sub-station, **Asset-III:** 2 nos. 400 kV line bays alongwith 2x50 MVAR (Fixed) Line Reactor at Ranchi 765/400 kV Sub-station, **Asset-IV:** 2 nos. 400 kV bays at Kharagpur Sub-station and **Asset-V:** 2 nos. 400 kV bays at Purulia Sub-station under Eastern Region Strengthening Scheme VII (ERSS VII) in Eastern Region for tariff block 2014-19.
- Date of Hearing:** 7.2.2017
- Coram:** Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** Bihar State Power (Holding) Company Limited and 6 others
- Parties present:** Shri S.S. Raju, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri M.M. Mondal, PGCIL

**Record of Proceedings**

The representative of petitioner submitted that the instant petition was filed on the basis of actual COD of Asset-I and anticipated COD of Assets-II to V. However, as submitted vide affidavits dated 10.11.2016 and 6.2.2017, Asset-II to Asset-III and Asset-IV respectively have also been commissioned. He submitted that Asset-V is anticipated to be commissioned on 31.3.2017. He submitted that transmission lines corresponding to the instant assets are constructed by Sterlite Ltd. under the TBCB route.

2. The Commission observed that the hearing in the matter has held on 17.11.2016 and the petitioner was directed to submit required information by 30.12.2016. However, the information has been filed only on 6.2.2017 i.e. just a day before this hearing for final tariff. The Commission directed the petitioner to submit the information within the



specified time in future and if the information is not filed within the specified timeline, the petition will be decided on the basis of information already on record and information received after the due date will not be considered.

3. The representative of the petitioner assured that information sought through RoPs and orders would be filed within the stipulated timeline in future.

4. The Commission reserved the order in the matter.

By Order of the Commission

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(T. Rout)  
Chief (Legal)

